

**NOTIFICATION No. 169 / 2014**

**I**

The Government in G.O.Ms.No.516, Home (Courts.II) Department, dated 16.07.2013 have issued orders sanctioning the constitution of 13 Family Courts in the cadre of District Judge one each at Dindigul, Erode, Tirunelveli, Sivagangai, Tiruvallur, Kancheepuram at Chengalpattu, Villupuram, Vellore, Tiruchirappalli, Dharmapuri, Tiruvarur, Virudhunagar at Srivilliputhur and The Nilgiris at Uthagamandalam.

Thiru R.Gurumurthy, Senior Civil Judge, formerly functioned as Chief Judicial Magistrate, Tiruvannamalai, now under compulsory wait, who has been promoted as District Judge (Entry Level), on ad-hoc basis in the Tamil Nadu State Judicial Service under 65% quota vide G.O.(D) No.271, Public (Special.A) Department, dated 18.07.2014 and appointed on promotion as Judge, Family Court, The Nilgiris @ Uthagamandalam in G.O.(D).No.728, Home (Courts-II) Department, dated 16.10.2014 is posted as Judge, Family Court, The Nilgiris @ Uthagamandalam in the newly sanctioned Court.

Thiru. A.Manimozhi, Senior Civil Judge, now functioning as Sub Judge, Sathyamangalam, who has been promoted as District Judge (Entry Level), on ad-hoc basis in the Tamil Nadu State Judicial Service under 65% quota vide G.O.(D) No.271, Public (Special.A) Department, dated 18.07.2014 and appointed on promotion as Judge, Family Court, Villupuram in G.O.(D).No.728, Home (Courts-II) Department, dated 16.10.2014 is posted as Judge, Family Court, Villupuram in the newly sanctioned Court.

**II**

The Government in G.O.(Ms.) No.110, Home (Courts.II) Department, dated 14.02.2013 have issued orders sanctioning the constitution of an Additional Family Court in the cadre of District Judge at Coimbatore.

Tmt. J.Sridevi, Senior Civil Judge, now functioning as Principal Sub Judge, Tiruppur, who has been promoted as District Judge (Entry Level), on ad-hoc basis in the Tamil Nadu State Judicial Service under 65% quota vide G.O.(D) No.271, Public (Special.A) Department, dated 18.07.2014 and appointed on promotion as Additional Principal Judge, Family Court, Coimbatore in G.O.(D).No.728, Home (Courts-II) Department, dated 16.10.2014 is posted as Additional Principal Judge, Family Court, Coimbatore in the newly sanctioned Court.

**III**

Tmt. S.Bhuvanewari, V Additional District Judge, Coimbatore, who has been appointed on transfer as Principal Judge, Family Court, Coimbatore in G.O.(D).No.728, Home (Courts.II) Department, dated 16.10.2014 is transferred and posted as Principal Judge, Family Court, Coimbatore in the existing vacancy.

HIGH COURT, MADRAS.  
DATED: 28.10.2014

Sd/- P.KALAIYARASAN,  
REGISTRAR GENERAL.

**OFFICIAL MEMORANDUM**

Sub: Courts and Judges – District Judges – Promotion, Transfer and Postings - Notification issued - Joining instructions – issued.

Ref: High Court's Notification No. 169 / 2014, dated: 28.10.2014.

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**I**

Thiru R.Gurumurthy, Senior Civil Judge, formerly functioned as Chief Judicial Magistrate, Tiruvannamalai, now under compulsory wait, who has been promoted to the cadre of District Judge (Entry Level) on ad-hoc basis and posted as Judge, Family Court, The Nilgiris @ Uthagamandalam in the newly sanctioned Court in the High Court's Notification cited above is required to assume charge of the post of Judge, Family Court, The Nilgiris @ Uthagamandalam, on 01.11.2014 A.N. (Saturday), without fail.

As the inauguration of the said newly sanctioned Court is to be held on 01.11.2014 at 03.00 P.M., (Saturday), Thiru R.Gurumurthy is required to report to the District Judge-cum-Chief Judicial Magistrate, The Nilgiris @ Uthagamandalam on 01.11.2014 F.N, without fail, in connection with inauguration of the said newly sanctioned Court.

**II**

Thiru A.Manimozhi, Senior Civil Judge, now functioning as Sub Judge, Sathyamangalam, who has been promoted to the cadre of District Judge (Entry Level) on ad-hoc basis and posted as Judge, Family Court, Villupuram in the newly sanctioned Court in the High Court's Notification cited above is required to hand over charge of his post to nearest Sub Judge / Principal Sub Judge / Additional Sub Judge, as case may be, immediately, and assume charge of the post of Judge, Family Court, Villupuram, on 30.10.2014 F.N. (Thursday), without fail.

As the inauguration of the said newly sanctioned Court is to be held on 30.10.2014 at 09.30 A.M., (Thursday), Thiru A.Manimozhi is required to report to the Principal District Judge, Villupuram on 29.10.2014 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

### III

Thiru J.Sridevi, Senior Civil Judge, now functioning as Principal Sub Judge, Tiruppur, who has been promoted to the cadre of District Judge (Entry Level) on ad-hoc basis and posted as Additional Principal Judge, Family Court, Coimbatore in the newly sanctioned Court in the High Court's Notification cited above is required to hand over charge of her post to Additional Sub Judge, Tiruppur, on 31.10.2014 A.N., and assume charge of the post of Additional Principal Judge, Family Court, Coimbatore, on 01.11.2014 F.N. (Saturday), without fail.

As the inauguration of the said newly sanctioned Court is to be held on 01.11.2014 at 08.55 A.M., (Saturday), Tmt. J.Sridevi, is required to report to the Principal District Judge, Coimbatore on 31.10.2014 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

### IV

Tmt.S.Bhuvaneswari, V Additional District Judge, Coimbatore, who has been transferred and posted as Principal Judge, Family Court, Coimbatore in the High Court's Notification cited above is required to hand over charge of her post to IV Additional District Judge, Coimbatore, on 01.11.2014 F.N. and take charge of the post Principal Judge, Family Court, Coimbatore, immediately, on the same day.

The officers who relieve the Officers under transfer are required to hold full additional charge of their respective additional posts, until further orders.